

patches to Maharashtra during the last six months have been as under:

August, 1979 . . . . .	5100
September, 1979 . . . . .	5700
October, 1979 . . . . .	4800
November 1979 . . . . .	4500
December 1979 . . . . .	3000
January 1980 . . . . .	4200

(e) Steps have been taken to increase production of hard coke in Bharat Coking Coal Ltd., which is the major producer of hard coke in the country. The State-wise quotas are also being revised upwards.

#### Decision to Abandon Special Courts

948. SHRI R. K. MHALGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken a decision to abandon the Special Courts in view of the judgment of Justice Jain of the Special Court; and

(b) if not, what steps have been taken to stabilize these Special Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The Special Courts established by notification dated 30-5-1979 have held that that notification was not made in accordance with the provisions of the Constitution and was of no effect.

The Courts have ceased to exist as a result of the judgments pronounced by them and there is thus no question of Government taking a decision to abandon those courts.

(b) Since the courts have ceased to exist, there is no question of stabilizing them.

#### Construction of Irrigation Dam over Kalpang River in Andaman and Nicobar Islands

949. SHRI MANORANJAN BHAKTA: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government is aware that there is not a single acre of land under irrigation in the Union Territory of Andaman and Nicobar Islands and farmers are demanding continuously for providing irrigation facilities by construction of irrigation dam over 'Kalpang river' and other suitable place and even having ponds irrigation wells etc;

(b) if so, what action has been taken;

(c) whether Government propose to conduct a thorough enquiry about irrigation potentialities throughout the Union Territory of Andaman and Nicobar Islands; and

(d) if so, when?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY):

(a) and (b). There is no major or medium irrigation scheme in the Union Territory of Andaman and Nicobar Islands. Some Irrigation facilities have, however, been provided through, minor irrigation works during the last few years. The minor irrigation programme relates to Ground Water such as construction of wells, improvement of existing wells by installation of improved water lifting appliances etc. and also exploration of surface water by providing small tanks, reservoirs, weirs across the channels and facilities for lift irrigation from the streams.

Up to the end of Fifth Five Year Plan, 145 hectares of land mainly in South Andaman was brought under irrigation. Also during the first two years of the Sixth Plan, another 255 hectares of potential had been added. It is proposed to bring 1500 hectares under irrigation during the Sixth Plan.